

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWRIT PETITION (CIVIL)Diary No(s). 10883/2020

HARNAM SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & Ors.

Respondent(s)

Date : 15-04-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAIFor Petitioner(s) Mr. Mehmood Pracha, Adv.
Mr. Mansoor Ali, AOR

For Respondent(s) Mr. Tushar Mehta, SG

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

The application seeking exemption from filing of court fees is allowed.

The grievance of the petitioner in this case is that all the agencies undertaking sanitation facilities are not following the guidelines issued by the World Health Organisation(WHO) in reference to the Safai Karamcharis/Sanitation Workers.

Learned Solicitor General appearing on behalf of the Union of India submits that the guidelines issued by the World Health Organisation are binding on the Government of India and they are meticulously following the said guidelines.

Recording the statement made by the learned Solicitor General, we dispose of the instant writ petition.

(SATISH KUMAR YADAV)
AR-CUM-PS(RAJ RANI NEGI)
ASSISTANT REGISTRAR